

C. A. T. Bench, JAIPUR

Date of Order

Orders

25.5.93

Mr. K. L. Thakurani - Counsel for petitioner
Mr. S. C. Mittal Counsel for respondents

Heard. The learned Counsel for the applicant submits that the name of respondent No. 2 was deleted from the arena of respondents in O.A No. 3/92 at his instance as a result of sheer inadvertence and he could not recall the circumstances in which it was done. He further submits that without impleading respondent No. 2 this Tribunal shall ~~not~~ have no jurisdiction as the remaining 2 respondents shall not be able to represent the interest of the Union of India. The learned Counsel for respondents No. 1 and 3 does not oppose this petition. In the circumstances the M.P. is allowed and the applicant is permitted to implead the Director General, Central Industrial Security Force, New Delhi as a respondent in the O.A again. Amended cause title be filed within a week. The M.P. is disposed of accordingly.

Recd copy
Counsel for
respondents
14-6-93

(O.P. Sharma)
Member (A)

(Gopal Krishna)
Member (J)

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counsel on
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Date 14-6-93

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